COMMITTEE OF PRIVILEGES

FOURTEENTH REPORT

(THIRD LOK SABHA)

(Presented on the 2nd December, 1966)



LOK SABHA SECRETARIAT NEW DELHI

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PERSONNEL OF THE COMMITTEE OF PRIVILEGES (1966-67)

CHAIRMAN

1. Shri S. V. Krishnamoorthy Rao

MEMBERS

- 2. Shri Frank Anthony
- 3. Shri N. C. Chatterjee
- 4. Sardar Kapur Singh
- 5. Shri L. D. Kotoki
- 6. Shri H. N. Mukerjee
- 7. Shri V. C. Parashar
- 8. Shri Purushottamdas R. Patel
- 9. Shri C. R. Pattabhi Raman
- 10. Shri Jaganath Rao
- 11. Shri Yuveraj Dutta Singh
- *12. Shrimati Ramdulari Sinha
 - 13. Shri Satya Narayan Sinha
 - 14. Shri Sinhasan Singh
- 15. Shri Sumat Prasad.

SECRETARIAT

Shri M. C. Chawla-Deputy Secretary.

FOURTEENTH REPORT OF THE COMMITTEE OF PRIVILEGES (Third Lok Subha)

I. INTRODUCTION AND PROCEDURE

I, the Chairman of the Committee of Privileges, having been authorised to submit the report on their behalf, present this report to the House on the question of privilege raised by Shri Prakash Vir Shastri, M.P. and referred to the Committee by the House on the 25th August, 1966 against the Editor, Printer and Publisher of AINA (an Urdu newspaper of Srinagar), for publishing an editorial atticle under the caption Yeh Naheen Hoga, in its issue dated the 15th August, 1966, allegedly casting aspersions on the Lok Sabha, its Members and the Speaker.

Shri Prakash Vir Shastri, M.P., while raising the question of privilege, quoted the following passages' from the impugned article as being particularly objectionable:—

".....not only the Parliament but also the most honoured citizen of the country, Sardar Hukam Singh (Speaker) gave his ruling that in any case he was of the opinion that inclusion of such documents in the curriculum has adverse effect on the minds of children......

We have great regard for the hon. Members of Parliament and also appreciate their sensitiveness for the integrity, sovereignty and prestige of the country. But we are not at all prepared to give them this right that they should misuse their rights and try to deprive others of their rights. Many of the Members before giving vent to their pent up feelings, might not have even once gone through the text of 'Naya Kashmir'. We may tell those Members who have demonstrated their anguish and wrath after reading this book, that not to speak of one Parliament but thousands of such Parliaments cannot be successful in distorting history....... We want to make it clear to those who, intoxicated with power and position, consider Kashmir as

L. S. Deb. dated 25-8-66, cc. 7062-69.

See Appendix I.

Original in Urdu.

their own estate, that they are striking at the very roots of identical ideology which form the basis of relations between India and Kashmir. Every step that they take is misdirected. They are committing an unpardonable crime of creating a gulf between India and Kashmir. Shri Kashi Ram Gupta, Sardar Hukam Singh, Prakash Vir Shastri and Bhagwat Jha are hardly aware of what does Kashmir' mean..........If today Shri Nanda declares it to be an obsolete historical document and ignores it, then there remains no common link between India and Kashmir. We fully understand that the commotion in Parliament is a feverish outburst of the narrowminded and troublemongering nationalism which has eaten into the very vitals of the country...... Sardar Hukam Singh, Prakash Vir Shastri, Shri Hem Barua and Shri Kashi Ram Gupta can tolerate all this but cannot tolerate the mention of the freedom struggle and the feelings of the local people in the text books of Kashmir Our new generation cannot remain ignoramus like some Members of Parliament.......

Thus, the revolution in 'Red China' is the most important unforgettable and historic event of this century. How is it possible that in order to avenge the injustices of the Chinese rulers, we should keep our new generation ignorant about this important revolution. By doing so we would be taking revenge not from the Chinese leaders but from our own youngmen......"

- 2. The Committee held five sittings. The relevant Minutes of these sittings form part of the Report.
- 3. At the first sitting held on the 31st August, 1966, the Committee decided that the Editor, Printer and Publisher of "AINA" be asked to submit his written explanation to the Committee.
- 4. At the second sitting held on the 4th October, 1966, the Committee considered the written statement of the Editor, Printer and Publisher of "AINA" and decided to hear Shri Prakash Vir Shastri, M.P. in the matter.
- 5. At the third sitting held on the 8th November, 1966, the Committee examined Shri Prakash Vir Shastri, M.P., who pointed out the specific portions of the impugned editorial article published in the "AINA" which he considered objectionable.

See Appendix II.

Shown in italics in the quotation given in para 1 above.

The Committee decided that the objectionable portions of the said editorial article, as indicated by Shri Prakash Vir Shastri, M.P., might be pointed out to the Editor of the "AINA" and he be asked to submit what he had to say in the matter.

- 6. At the fourth sitting held on the 29th November, 1966, the Committee considered the reply received from the Editor of the "AINA" and arrived at their conclusions.
- 7. At the fifth sitting held on the 1st December, 1966, the Committee considered their draft Report and adopted it.

II. FINDINGS OF THE COMMITTEE

8. The Committee are of the opinion that the impugned editorial article read as a whole does not constitute a breach of privilege and contempt of the House, though certain portions of it are couched in a rather strong, undesirable and irresponsible language which is unbecoming of a responsible newspaper. The matter does not, however, deserve any further notice.

III. RECOMMENDATION OF THE COMMITTEE

9. The Committee recommend that no further action be taken by the House in the matter.

S. V. KRISHNAMOORTHY RAO,

Chairman, Committee of Privileges.

NEW DELHI; The 1st December, 1966.

See Appendix III.

MINUTES

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First Sitting

New Delhi; Wednesday, the 31st August, 1966.

The Committee met from 16.00 to 16.45 hours.

PRESENT

Shri S. V. Krishnamoorthy Rao-Chairman.

MEMBERS

- 2. Shri N. C. Chatterjee
- 3. Sardar Kapur Singh
- 4. Shri L. D. Kotoki
- 5. Shri H. N. Mukerjee
- 6. Shri V. C. Parashar
- 7. Shri Purushottamdas R. Patel
- 8. Shri C. R. Pattabhi Raman
- 9. Shri Jaganath Rao
- 10. Shri Yuveraj Dutta Singh
- 11. Shrimati Ramdulari Sinha
- 12 Shri Sinhasan Singh
- 13. Shri Sumat Prasad

SECRETARIAT

Shri M. C. Chawla-Deputy Secretary.

8. The Committee then considered the question of privilege against the Editor, Printer and Publisher of Aina, Srinagar for publishing an editorial article in its issue, dated the 15th August, 1966, allegedly casting aspersions on the Lok Sabha, its Members and the Speaker. The Committee decided that the Editor, Printer and Publisher of Aina be asked to submit their written explanation to the Committee within fifteen days. The Committee also desired that copies of the book entitled Hamari Kahani containing the Chapter captioned Naya Kashmir be obtained and circulated to the Members of the Committee.

^{****}Paragraphs 2 to 7 and 9 relate to other cases.

Second Sitting

New Delhi; Tuesday, the 4th October, 1966

The Committee met from 11-00 to 13-15 hours and from 15-30 to 16-05 hours.

PRESENT

Shri S. V. Krishnamoorthy Rao-Chairman.

MEMBERS

- 2. Shri Frank Anthony
- 3. Sardar Kapur Singh
- 4. Shri L. D. Kotoki
- 5. Shri H. N. Mukerjee
- 6. Shri Purushottamdas R. Patel
- 7. Shri Jaganath Rao
- 8. Shrimati Ramdulari Sinha
- 9. Shri Sinhasan Singh
- 10. Shri Sumat Prasad

SECRETARIAT

Shri M. C. Chawla—Deputy Secretary.

9. The Committee then considered the question of privileges raised by Shri Prakash Vir Shastri M.P., against the Editor, Printer and Publisher of Aina (Urdu newspaper of Srinagar) publishing an editorial article in its issue, dated the 15th August, 1966, allegedly casting aspersions on the Lok Sabha, its Members and Speaker.

The Committee decided to hear Shri Prakash Vir Shastri in the matter and directed that he be asked to appear before the Committee on the 8th November, 1966 at 15-00 hours.

^{****}Paragraphs 2 to 8 relate to other cases.

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Third Sitting

New Delhi; Tuesday, the 8th November, 1966.

The Committee met from 15.00 to 15.50 hours.

PRESENT

Shri S. V. Krishnamoorthy Rao-Chairman.

MEMBERS

- 2. Shri N. C. Chatterjee.
- 3. Shri L. D. Kotoki.
- 4. Shri Jaganath Rao.
- 5. Shri Sinhasan Singh.
- 6. Shri Sumat Prasad.

SECRETARIAT

Shri M. C. Chawla—Deputy Secretary.

WITNESS

Shri Prakash Vir Shastri, M.P.

2. Shri Prakash Vir Shastri, M.P. was called in and examined by the Committee in regard to the question of privilege raised by him in the House on the 25th August, 1966 against the Editor, Printer and Publisher of Aina (Urdu newspaper of Srinagar). He pointed out the portions of the editorial article published in the Aina, dated the 15th August, 1966, which he considered objectionable.

The Witness then withdrew.

3. The Committee decided that the objectionable portions of the editorial article might be pointed out to the Editor of the Aina and he be asked to say what he had to say in the matter.

^{****}Paragraphs 4 to 6 relate to other cases.

IV

Fourth Sitting

New Delhi; Tuesday, the 29th November, 1966.

The Committee met from 16.00 to 16.40 hours.

PRESENT

Shri S. V. Krishnamoorthy Rao-Chairman.

MEMBERS

- 2. Shri N. C. Chatterjee.
- 3. Sardar Kapur Singh.
- 4. Shri L. D. Kotoki.
- 5. Shri H. N. Mukerjee.
- 6. Shri C. R. Pattabhi Raman.
- 7. Shri Jaganath Rao.
- 8. Shri Yuveraj Dutta Singh.
- 9. Shrimati Ramdulari Sinha.
- 10. Shri Sinhasan Singh.

SECRETARIAT

Shri M. C. Chawla—Deputy Secretary.

4. The Chairman then apprised the Committee of the contents of a letter, dated the 24th November, 1966, from the Editor of Aina (Urdu newspaper of Srinagar).

The Committee deliberated on the matter and came to the conclusion that no breach of privilege or contempt of the House was involved in the publication of the editorial article in the Aina, dated the 15th August 1966 under the caption "Yeh Naheen Hoga".

- 5. The Committee decided to recommend that no further action be taken by the House in the matter.
- 6. The Committee decided to meet on the 1st December, 1966 at 16.00 hours to consider their draft Report.

^{****}Paragraphs 2 & 3 relate to other cases.

Fifth Sitting

New Delhi; Thursday, the 1st December, 1966.

The Committee met from 16.00 to 16.50 hours.

PRESENT

Shri S. V. Krishnamoorthy Rao Chairman.

MEMBRIS

- 2. Shri N. C. Chatterjee.
- 3. Sardar Kapur Singh.
- 4. Shri L. D. Kotoki.
- 5. Shri H. N. Mukerjee.
- 6. Shri Jaganath Rao.
- 7. Shrimati Ramdulari Sinha.
- 8. Shri Sumat Prasad.

SECRETARIAT

Shri M. C. Chawla—Deputy Secretary.

3. The Committee then considered their draft Fourteenth Report and adopted it with the following modification:—

Paragraph 8, for the words "undesirable language", the words "undesirable and irresponsible language" substituted.

4. The Committee authorised the Chairman and in his absence, Shri N. C. Chatterjee, to present their Fourteenth Report to the House on the 2nd December, 1966.

^{****}Paragraph 2 relates to another case.

APPENDIX I

(See para 1 of Report)

البنه

ية نهين هوا !

كذهاه هداله وياست كي درسي كتابرن كي سلسلم مين پارليمانت مين جو هلکامہ بھا ہواہ اور مرکزی وزیر داخلہ نے مشتمل ایران کو مطمن کرنے کے لگے جو بھان دیاء اس نے اهل کشمیر کی توجه کچھ اهم مسائل کی طرف مهڈول کی ہے ۔ معزز صهران نے آٹھریں جماعت میں پوھائی جانیوالی کتاب ددھماری کہانی ، کتاب کے اس باب کے خلاف احتجاج کیا، جس کا علوان د دنیا کشمیره و م انهوں نے ددنیا کشمیره و کے نصاب میں شامل کئے جانے کو ملک کی خودمنگاری کے مقافی قوار دے کو محکمہ تعلیم حکومت کشمیر اور خواجه فلام محمد صادق کو آزے هاتهوں لها - ایک معزز سمبر کی رائے میں وزیراعلی خود اس وطن دشنی سازھی میں شریک ھیں، حد یہ هے کہ جب وزیر داخلہ نے ددنیا کشمیرہ کی تاریخی اسیت کا ذکر اِ کرتے ہوئے یم کہا کہ یہ دستاریز در اصل ۱۹۳۳ع میں مہاراجہ کشمیر کے قائم کردہ کمهشن کے ساملے ایک یاد داشت کے طور پر پیش کی گئی تھے ، تو ایوان ھی نہیں ھلدوستان کے سب سے فنی عزت شہری سودار حکم سلکھ اسھیکرہ نے فقوی صادر کر دیا کہ ددکھھ بھی ہو ان کے خیال میں اس قسم کے دستارہوات کے نصاب میں شامل کئے جانے سے بھوں کے ذھن پر برا اثر پوتا ہے ، یہ لوفاتی اور طولائی بحصت اس وقت نقطه عروج پر پهونچ کائی - جب وزیر اعظم نے ابوان کو یقهن دلایاً، که مرکزی حکومت اس سارے واقع کی جهان بهن کرے کی - اس پوری بحث سے همارے ساملے دو امم مسلُلے پیدا هوتے ھھی، اور ان کا تعلق چونکه مرکز اور ریاست کے تعلقات اور ریاستی عوام کے بلهادی حقوق کی نکهداشت سے هے اس لئے هم ان پر وضاحت کے ساتھ کچھ کہدا چاھیں کے -

آئیس هلد کی رو سے تعلیم داریاستی فہرست، (State List) میں ہار ہے۔ گئی یار یہ تجویز پیش ہوئی تھی کہ تعلیم کو موکز کی تجویل میں دیا جائیے۔ لیکن موکزی وزیر تعلیم مسٹر چھاگلہ کے بھان کے مطابق صرف پنجاب نے اس کے لیے رضا ملدی طاہر کی تھی۔ دیگر رہاستوں نے ہوی سرد

مہرہی سے اس تصویر کو ٹال دیا ۔ موجودہ پرزیشن یہ ہے کہ تعلیم پر ریاستوں کا مکبل اختیار ہے اور مرکز کو ریاست کے تعلقمی معاملات میں مداخلت کرنها کرئے حق حاصل نہوں ہے ۔ هماری پارلهمامی ایک خود منصدار ادارہ ہے - اس کی سب سے ہوی خوابی یہی ھے که یہاں هر أدمي هر بات کهه سکتا هے - چاهے ولا کہلے کی هو یا نهیں -اس لگے ہمیں ان ممہران سے کوئی شکایت نہیں چاہوں نے ریاست کی درسی کتابوں کو موضوع بنعث بنا کر اپنی شہرت اور تشهر کا سامان کر لها - لهکن وزیر اعظم اور وزیر داخله نے اس مسئلے کی طرف ریاستی حکومت کی توجه مهڈول کوانے کا وعدہ فرنے کی بجائے اس معاملے میں نھٹیقات کرنے کی یقین دھائی کھوں كر لى ? ولا الله كن المتهارات كا استعمال كرتے هوئے دد رياستي فهرست عه کے ملدرجات کے متعلق تحقیقات کر سکتے میں یہ مماری صبحه س بالاتر هے - کہا اندرا سرکار ریاست جدوں و کشمہر کو ملی ہور ، هماچل پردیش ارر پانڈیپچری کی طرح مرکزی تحویل میں لیلے کا ارادہ رکھی ھے۔ ھندوستان کا آئین ایلی وحدانی ھییت کے باوجود مملاً ایک فیتول طرز حکومت کا نگران هے - اور جب تک آئین میں نرمیم نه کی جائے - ریاستوں کو ایدی اندرونی خودمختاری حاصل رھے گی - ان حالت میں وزیر اعظم اور وزیر داخله کا رویه قابل اعتراض هی نهیں ، قابل

مسئلے کا دوسرا اہم پہلو یہ ہے کہ بعض معزز ممہران پارلیمات نصاب میں دنیا کشمیرہ کے شامل کئے جانے پر سہنےوپا کیوں ہوگئے ہیں ۔ ہم نے بار پہر دنیا کشمیرہ کا بغور مطالعہ کیا ہے ۔ ہمیں اس قابل اعتراض ڈستاریز میں ایک بھی ایسا لفظ نظر نہیں آیا ۔ جس پر انگلی رکھ کر یہ کہا جا سکے کہ یہ قابل تعزیر ہے . . وزیر اعلی خواجہ غلام محمد صادق نے کہا ہے کہ ددنیا کھمیرہ ہماری آزادی کی جد و جہد کا ایک سنگ سیل ہے اور یہ ان خوابوں کی نشان دھی کرتا ہے جو اہل کشمیر نے فلامی استبداد اور مطلق العنانی کے فلاف جد و جہد کرتے ہوئے دیکھے تھے ۔ وزیر اعلی نے بجا طور پر کہا کہ اسی تاریخی دستاریز کی بنیاد پر ہم نے ۱۹۳۷ء میں مُدوستان کے ساتھ الحاق کہا ہے اور مستاریز کی بنیاد پر یہ وشتہ آج بھی قائم ہے ۔ یہر ملک کے سب سے ڈی عزف ایوان اس بنیاد پر یہ وشتہ آج بھی قائم ہے ۔ یہر ملک کے سب سے ڈی عزف ایوان کی بعض ذی عزت ممہران کو دافیا کشمیرہ کے هماری درسکاہوں کے نصاب میں شامل ہونے پر اعتراض کیوں ہے? یہ عدد ہماری سحجہ سے بالاتو ہے ۔

هم معزز مبدران پارلیملت کا احترام کرتے هیں، همیں ملک کی سالمیت خود منطقاری اور وقار کے تکیں اس کی نازک مزاجی کا بھی احساس ہے۔ لیکن هم انهیں کبھی یہ حق دیلے کے لئے تیار نہیں هیں که وہ آئے حقوق کا غلط استعمال کرکے دوسروں کے حقوق پامال کرنے کی سعی کریں -بہت سے معزز معبران نے اپنے فیض و فضب کا اظہار کرنے سے پہلے دہنیا کشمیره کا مسودہ ایک بار بھی نہ پوھا ھوکا ۔ اور جن حضرات نے اسے پوھکو أبه فم و فصم کی نمادی کی هم ان کی شدمت میں هم یه عرض کویں ائے که ایک پارلهندی کهاه اس جهسی هزاروں پارلیمهدای بهی تاریخ کو مسم کرنے کی کوشش میں کامیاب نہیں مو سکتی میں - طلم و استبداد مطلق العقانهات اور استصال کے خلاف هداری جد و جهد تاری با کے سیلے میں مصنوط ہے - اسے نصاب کی کتابوں سے خارج کرنے - قابل اعتراض قرار دیلے اور ذھلوں سے محصو کرنے کی ھر ساڑھ کا انجام دعی ھوکا جو اس قسم کی سازشوں کا مقدر هوتا هے - انهس سال پہلے هم نے پاکستان کو اس لئے یائے حقارت سے ٹھکرا دیا تھا، کہ رہاں دنیا کھمیرہ کے خوابوں کی تعبیر ممکن نه هو سکتی تهی - هم نے اس امید پر هندوستان کا دامن تهاما تها که یهاں ددنیا کشمیره، کے اصولوں اور آدرشوں پر همیں ایفا مستقبل تعمیر کرنے کی آزادی ہوگی - آج انیس سال کے بعد مقدوستان کے سب سے بوے ایوان میں اس دسٹویز کو قابل اعتراض اور قابل تعزیر قوار دیا جائے ، تو ریاستی عوام پر اس کے رد عمل کا اندازہ کونا مشکل نہیں ، هلدوستان کے ساتھ همارا الحاق ایک جغرافهائی تعلق هی نهین ، ایک تاریخی تسلسل ارر نظریاتی همآهنگی کا غنوان بهی هے - اور جو لوگ طاقت اور اقتدار کے نشے میں بد مست ہو کو کشبیر کو اپلی جاگیر سنجھ رہے ہیں، هم ان پر واضم کر دینا چاهتے هیں ، که وہ هندوستان اور کشمهر کے بنیادی تعلق . نظریاتی همآهنگی کی جویں کات رہے هیں - اِن کا هو قدم فلط راستے پر پر رہا ہے وہ کشمیر کو ہلاوستان سے دور کرنے کے ناقابل معافی جرم کا ارتکاب کر رہے ھیں – شری کاشی رام گہتا ، سردار حکم سنگه و پرکاهی ویر شاستری اور بهگوت جها کو کیا معلو 🖔 نیا کشمہر کس جانور کا نام ھے – انہوں نے تو صرف ایک دستاویز کے روپ هي اس کا تذکرہ سلا هے - انہيں کیا حملوم که ددنیا کشمیر ۶۰ کے لگے کتلی ماوں نے اپے لخت جگرہ کتلی دلہلوں نے اپے سہاک اور کتلے نوجوانوں

نے ایدا لہو قربان کر دیا ہے ۔ آج شری نلدہ اسے ایک متروف تاریطی دستِاویزِ قرار هاے کر نهارازداز کر هایی - تو هلِدوستان اور کشِهر کے دہرمیان کوئی تدر مشترک می باقی نہیں رمتی مہ پیغوبی سیجیتے ههن که پارلیمانی کا هلکامه - درایل اس تاگ نور هلکامه پرور قرمهت كِا يَجْيِارُ هِـ - يَجِسَ فِي مَلَكَ كِي تَوَانَائِي أَوْرٍ قُوتٍ كُو كُهِي لِكَا دَيَا هِـ -هم جانتے هيں كو أج كل اكثر سمروں كى نظرين أثملدة انتخابات ير جمى هوئی هیں - اور وہ ایشی هر ادا ہے دد رائے عامه کو متاثر کرنا چاہتے هیں - لیکن هم مرکزی حکومت کے سربراهوں پر یه واضع کر دینا چاهیں کے کہ ریاستی عمِام اس جنگ زرگری ہے سرموب ھو کر اپے حقوق سے دستبردار هونے کے لئے تیار نہیں - هندومتان کا ایک حصه هونے کے ناطے هِمهِن كَجِهِ حِدَوق أور مراعات حاصل ههن - أور أكر هماري موجودة قهادت نے کیدر بھبھکیوں سے قر کر مماری تاریخ کو مسلم کرنے، اس میں تحریف کونے یا اپنے مصلیعتوں کی نظر کرنے کی دوائی کوشھر کی تو ھم اس قهادت کے خلاف بغاوت کر کے اس کا تخته الف دیں گے - عمیں خوشی ھے که وزیر اعلی خواجه فالم محصد میادی نے بوی جراعت اور صفائی کے ساته ریاسائی حکومت کا موقف واضع کها هے - همهن امید هے که مرکزی سرکار ریاستی عوام کے جذبات کا احتوام کرتے ہوئے آئندہ عماری اندرونی معاملات مهن فهر فروری مداخلت نههن کری گی - مرکزی سرکار کو بعض هلکامه یسلدوں کے احتجام کے باوجود ان ناکا لهذووں سے بات چهت کونے مهن کوئی تامل نہیں - جو هر روز ایلی تطریبی کارروائیوں سے کئی جانیں اسی فیورل جکوہت کے نمائیدے ہیں کر وزیراعظم سے بات چہت کرنے نے لئے دهلی آتے میں - سردار دیم سیکه ، پرکاش ویر شاستری ، مستر میم بروا اور شری کاشی رام گهتا که بیب کچه برداشت کر سکتے هیں - لیکن کشبیر کی ا درسی کتابوں میں یہاں کے عوام کی جدوجہد آزادی اور انکی تمناوں کا ذکر گوارا نہیں کر سکتے - صادی صاحب نے صاف طور پر کہا ھے که ھم تاریھ کو ملم کرتے یا واقعات کو تور مرور کر پیھی کرنے کی پھاڑت نہیں دے ساتے -اس لئے هماری درسی کتابوں میں امریکہ کی جلک آزادی کے ساتھ ساتھ چین کے اِنقِلاب کا بھی ذکر ہونا چاہیئے۔ ہماری نکی نجل ہمارے بعض ممہران هارابهمات کی طوح جلفل نههار ره سکای - اور جهالت کو قومهت کا معهار

ہلانے کی هر کوشص کو تاکم بلانا جاهئے۔ بعض سمبروں نے اس بات پر اعتراض کیا ھے که تاریخ کی ایک کتاب میں سکیوں کے ظلم و ستم کا ذکر ہوا دوسرے صاحب نے کہا ھے کہ ایک درسی کتاب میں سرم چین کی تعریف کی گئی ہے ۔ یه دونوں حقیقتیں اپنی جگه اتل هیں ، سکھوں کا دور حکومت یٹھانوں کے دور حکومت کی طوح کشمھر کی تاریخم کا سھاہ ہویں ہاب ھے ۔ اس دور میں کشمیر پر اتلے مطالم توڑے گئے میں که ان کے تزکرے سے آج بھی روے کانپلے لکتتی ہے ۔ کیا ہم سے یہ توقع راھی جا سکتی ہے کہ ہم اپنے بنجون کو یہ بتائیں کہ سکھوں کا دور حکومت کشمیر کی تاریخے کا سلہری باب ھے ہے یہ تعلیم نہیں، حقائق کی تکزیب ہوگی - اس طرح سرنے چین، کا انقلاب اس صدی کا سب سے اهم ، ناقابل فرامرهی اور تاریخی واقعه هے -یه کهسے هو سکتا هے که چهلی حکمرانوں کی بےامتدالهوں کا انتقام لیلے کے لگے ھم ایلی نئی نسل کو پس اھم انتلاب سے بے خبر رکھوں ؟ ایسا کرکے ھم چھلی لهوروں سے نہیں ، ایے ان نوجوانوں سے انتقام لیس کے، جو تلک نظری اور مریض قوم پرستی کے ماحول میں پرورش پاکر اپنے گردوپیش کی دنیا سے ہالکل ناواقف هونگے - هم ایک بار پهر معزز ممهران پارلهملت کو یه مشوره دیں کے که ولا ددنها کشمهرده کا مسوده ایک نظر دیکه لین- الفاظ کے سوتی تاثرات کی بجائے اس خاکے کی اصل کو سمجھٹے کی کوفھ کریں ، تو انہیں اس بات کا اطمہلال هولا ۽ که عرولا بات جس کا که سارے فسانے مهن ذکر نههن .:. ولا بات ان کو بہت ناکوار گزری ہے -

(English Translation of the above Article in Urdu)

"AINA" Srinagar (Urdu Newspaper) 15th August, 1966

(First Page)

IT WILL NEVER BE

The furor that was created in Parliament last week in respect of text books prescribed in the State and the statement made by the Union Home Minister giving an assurance to the turbulent House have attracted the attention of the inhabitants of the State towards certain vital issues. Hon. Members of Parliament made adverse comments on the chapter captioned 'Naya Kashmir' contained in 'Hamari Kahani' prescribed for 8th class students. Characterising

the inclusion of 'Naya Kashmir' as a threat to the independence of the country they vehemently criticised the Education Department, the State Government as well as Khawaja Gulam Mohd, Sadiq. According to one hon. Member the Chief Minister himself was a party to this antinational conspiracy. So much so, when the Home Minister elucidating the historic importance of 'Naya Kashmir' told that it was in fact presented as a souvenir to the Commission set up by the Maharaja of Kashmir in 1943, not only the Parliament but also the most honoured citizen of the country, Sardar Hukam Singh (Speaker) gave his ruling that in any case he was of the opinion that inclusion of such documents in the curriculum has adverse effect on the minds of children. This stormy and prolonged discussion reached its climax when the Prime Minister assured the House that the Central Government would go into the whole matter. This Debate as a whole has given rise to two vital issues. Since they are intimately connected with *inter se* relations of the Centre and the State as well as with guarding the fundamental rights of the inhabitants of the State, therefore, we would like to say something in this connection elaborately.

Under the provisions of the Constitution of India Education is included in State list. On several occasions a suggestion was made that education should be included in the Union List but according to the statement made by the Union Minister of Education Shri Chagla, only Punjab State was inclined to accept this suggestion. All the other States brushed aside this suggestion with a cold shoulder. At present education is completely under the control of State Government and the Centre has no right to interfere in the educational matters of the State. Our Parliament is a sovereign body. most prominent feature is that every one can say whatever he likes, whether it is worth a mention or not. Therefore, we do not bear any grudge against those Members who chose this issue of text books in the State as an appropriate subject of discussion in order to gain prominence and to win applause. But instead of promising to draw the attention of the State Government to the matter, why did the Prime Minister and the Home Minister, assure the House to investigate the same? Under what powers they can investigate into the matters relating to the subjects included in the "State List"? This is beyond our comprehension. Does Indira Government intend to bring the State of Jammu and Kashmir under Central Administration as in the case of Manipur, Himachal Pradesh and Pondicherry? The Constitution of India in spite of its unitary character is in practice a guardian of a federal form of Government and unless the Constitution is amended, the States would continue to enjoy internal autonomy.

In such circumstances the attitude of the Prime Minister and that of the Home Minister is not only objectionable but also to be called to account.

The second important aspect of the question is that why some hon. Members of Parliament are so much agitated over the inclusion of "Naya Kashmir" in the syllabus? We have carefully studied "Naya Kashmir" once again. We have not come across even a single word in this 'objectionable' document, which could be censured. The Chief Minister Khawaja Ghulam Mohd. Sadiq has said that 'Naya Kashmir' is a mile-stone in our freedom struggle and it reminds us of our dreams which the inhabitants of Kashmir had cherished while struggling against foreign yoke despotic rule. The Chief Minister has rightly said that on the very basis of this historic document 'we had acceded to India in 1947' and this relation is based on this very foundation even today. Then, why should certain honourable Members of the August House of the country object to this book being included in the syllabus of our educational institutions? We are unable to solve this riddle.

We have great regard for the hon. Members of Parliament and also appreciate their sensitiveness for the integrity, sovereignty and prestige of the country. But we are not at all prepared to give them this right that they should misuse their rights and try to deprive others of their rights. Many of the Members before giving vent to their pent up feelings, might not have even once gone through the text of "Naya Kashmir". We may tell those Members who have demonstrated their anguish and wrath after reading this book, that not to speak of one Parliament but thousands of such Parliaments cannot be successful in distorting history. Our struggle against atrocities, autocracy and extortion is securely recorded in the pages of history. Every attempt of removing it from the syllabus, declaring it objectionable and of effacing it from the minds will meet the same fate, which such conspiracies usually meet. Nineteen years back we had disdainfully rejected Pakistan only because the dreams of "Naya Kashmir" could not come true there. We had acceded to India in the hope that we would have the liberty to shape our future according to the principles and ideals enunciated in "Naya Kashmir". Today after nineteen years, if this document is declared objectionable. censurable by the August Parliament of India, it would not be difficult to predict its repercussions on the people of the State. Our merger with India is not merely a geographical link, it is symbolic of continued historical affinity and identical ideology. We want to make it clear to those who, intoxicated with power and position, consider Kashmir as their own estate, that they are striking at the very

roots of identical ideology which form the basis of relations between India and Kashmir. Every step that they take is misdirected. They are committing an unpardonable crime of creating a gulf between India and Kashmir. Shri Kashi Ram Gupta, Sardar Hukam Singh, Prakash Vir Shastri and Bhagwat Jha are hardly aware of what does "Nava Kashmir" mean. They have merely heard of some reference to this document. What do they know that how many mothers have sacrificed their sons, how many brides have sacrificed their husbands and how many youngmen have shed their blood for "Naya Kashmir". If today Shri Nanda declares it to be an obsolete historical document and ignores it, then there remains no common link between India and Kashmir. We fully understand that the commotion in Parliament is a feverish outburst of the narrow-minded and trouble mongering nationalism which has eaten into the very vitals of the country. We know that most of the members at present are looking forward to the ensuing elections and they want to influence the public opinion with each and every gesture. But we want to make it clear to the leaders of the Central Government that the people of the State are not prepared to relinquish their right after being overawed by this 'Jang-e-Zargari'. Being a part of India, we have certain rights and privileges and today if the present leadership tries to distort our history or to modify it or to sacrifice it for the sake of expediency, we would revolt against this leadership and overthrow it. We are glad that the Chief Minister Khawaja Ghulam Mohammed Sadiq presented the view-point of the State with courage and clarity. We hope that the Central Government would respect the sentiments of the people of the State and would not interfere un-necessarily in our internal affairs in future. The Central Government in spite of the activities by some mischief mongers do not hesitate to negotiate with those Naga leaders who cause so many deaths by indulging in sabotage, who have established a regular Federal Government and who come to Delhi for holding discussions with the Prime Minister, as representatives of that Federal Government. Sardar Hukam Singh, Shri Prakash Vir Shastri, Shri Hem Barua and Shri Kashi Ram Gupta can tolerate all this but cannot tolerate the mention of the freedom struggle and the feelings of the local people in the text books of Kashmir. Shri Sadiq has clearly stated that we cannot allow the history to be vitiated or the facts to be presented in a dis-Therefore, there should be a mention of Chinese torted manner. Revolution in our text books along with the American War of Independence. Our new generation cannot remain ignoramus like some Members of Parliament and therefore every attempt to make ignorance the measuring rod of nationalism should be foiled.

Some Members have raised an objection to the effect that the atrocities perpetrated by Sikhs have been mentioned in a book of history Another gentleman has remarked that Red China has been praised in a text book. Both of these are incontrovertible facts. Sikh regime like that of Pathans is the blackest chapter in the history of Kashmir. The very mention of cruelties perpetrated in Kashmir during this period makes one shudder with awe even today. Can we be expected to tell our children that the period of Sikh regime in Kashmir is a golden chapter of the history of Kashmir? This is not teaching but a mere misrepresentation of facts. the revolution in "Red China" is the most important, unforgettable and historic event of this century. How is it possible that in order to avenge the injustices of the Chinese rulers, we should keep our new generation ignorant about this important revolution. By doing so we would be taking revenge not from the Chinese leaders but from our own youngmen who having been brought up in an atmosphere of narrow mindedness and unhealthy patriotism, would remain totally ignorant of the world around them. We would once again suggest to the honourable Members of Parliament that they should glance through the text of "Naya Kashmir", and instead of going after literal meaning they should try to catch the spirit. Only then they would realise that there is in fact nothing about which they should feel indignant.

APPENDIX II

(See para 4 of Report)

THE WEEKLY "AINA".

Editor: S. A. Shamim SRINAGAR (Kashmir)

Ref. No...... Dated 24th September, 1968

Shri M. C. Chawla, Deputy Secretary, Lok Sabha Secretariat, Parliament House, New Delhi-1.

Dear Sir.

I have to acknowledge your letter No. 75|B|13|C-II|66, dated 2nd September, 1966 conveying to me the directive of the Committee Of Privileges to state my defence for publishing an article entitled "Yeh Naheen Hoga" in the "Aina" dated 15th August, 1966.

I am sorry that owing to the anxiety created by the unexpected floods in the Kashmir Valley and my other pressing engagements, I could not send you a reply before 16th September as you had desired me to do.

In your letter you have not indicated which part of the long editorial article or any particular sentences in it have appeared objectionable to the Privileges Committee, nor have I been told on what grounds has the question of privilege been raised against me for publishing the article. From your letter it would appear that I have been rather vaguely and sweepingly accused of having cost reflections on the Lok Sabha, its members and the Speaker. I am afraid this impression on the part of the Committee makes it difficult for me to adequately meet the charge and clear the position. Nevertheless, I would like to state my case broadly in the context of the fundamental principles that guide the policy of the weekly "Aina".

But before I do so, I would like to point out that the Indian Parliament has not in the past defined its privileges beyond saying that these will be the same as enjoyed by the British Parliament until they are considered and defined afresh. The people of Britain do

not have a written constitution; the British Parliament is guided by conventions, traditions, precedents and past practices. India has a comprehensive written constitution precisely delineating rights and privileges of the citizen, the people and the assemblies in every sphere of social life. Therefore the Parliament and its members can enjoy the privileges only to the extent as not to infringe the fundamental rights of the citizens which have been solemnly guaranteed to them in the constitution.

After the receipt of your letter I went carefully through the article "Yeh Naheen Hoga" (This will not happen) again but could not find any comment or remark in it in which I might have overstepped the limits of my fundamental right of free expression as to warrant the Privileges Committee's accusation, particularly when I had clearly stated that "I hold the members of Parliament in respect and appreciate their solicitude for national unity, independence and prestige".

However, it is true that as a freedom loving Kashmiri and an independent journalist, I do not consider the Lok Sabha and its members to be above fair criticism; when any individual member or even the House collectively function in a manner harmful to the interests of the nation or apt to jeopardise the democratic set-up in the country they become subject to criticism. I do not think it can be a privilege of the Parliament or any of its members to damage the foundations on which the nation stands and still claim immunity from justifiable comments in the press.

Known as the fourth estate in a free society, the press is no less important a limb of democracy than the Parliament and can be curbed and deprived of its rights to criticise within four corners of the law, at great peril to the society itself.

It is common knowledge that Kashmir is a tough problem confronting us and every patriot should do his best to bring about the emotional integration of the Kashmiris with the Indian nation to end it. Weekly "Aina" is the mouth piece of those secular sections in the Jammu and Kashmir population which are endeavouring to make the State a permanent part of the Indian Republic with the free consent of the State people. During the short span of two years of its life, the weekly and its enthusiastic supporters have, with patient and hard labour, succeeded in starting a process which we hope will lead the beautiful land to the goal of complete political, constitutional and emotional integration with India. Unfortunately, however, incorrect statements and mischievous demands based on

utter ignorance of the political currents and cross currents in the State as also the psychological condition of the people, have been made from time to time on the floor of the Lok Sabha and elsewhere which retard the steady progress of the wholesome process and nullify the noble work done by the progressive patriotic Kashmiris.

One such misleading statement and unwise demand was made in the Lok Sabha about the text books taught in the State schools which naturally agitated the Kashmiris and provoked the article "Yah Naheen Hoga". In publishing this I have politely though firmly and without mincing matters tried to show that through uninformed and incautious remarks, certain Parliamentarians have albeit unwittingly harmed the Indo-Kashmir unity and become instrumental in alienating the sympathies of the Kashmiris. More than the members of the Parliament I have criticised the leaders of the Indian Government and the ruling party in Kashmir for persuing this short sighted policy which cannot but disappoint the Kashmiris and lend strength to the enemies of India.

I think by publishing the frank comment I have acted in the best interests of India and Kashmir, I have also served the Parliament and its members by exposing the ignorance which was manifestly displayed in the discussions on text books. I honestly believe that had "Aina" deliberately overlooked the incident and its impact on public opinion in Kashmir, it would have failed to perform its responsibility and ceased to claim that it represents the genuine urges and opinions of the State people.

As is quite evident from the article, there is no desire to attribute any ulterior motives to any member of the Parliament or attack his intensions in making the incorrect statements and the unwise demands. It is admitted that the members have acted according to their own light. But if the members are ill informed or act in a manner which wounds the susceptibilities of the Kashmiris trampling upon their legitimate rights or provokes avoidable hostility against India in the problem State, it is the duty of a fearless and patriotic journalist to raise a voice of strong protest and warn the countrymen of the bad consequences to which it will lead us. I have only done this

Need I once again assure the Lok Sabha and its Hon'ble Speaker that I vield to none in my respect for the august house which is the symbol of Indian democracy, and at no time can I harbour the idea of consciously expressing remarks derogatory to it. But at the same time I must repeat that when the tenuous unity of India and Kashmir is wittingly or unwittingly further weakened by any one be he even a member of Parliament, I shall not keep silent and no threat of being put in the dock for violating the privileges of the Parliament will deter me from making fair comments and thereby discharging my duties as a journalist, a democrat and a free citizen of India.

Yours faithfully,
Sd|- S. A. SHAMIM,
Editor, Printer & Publisher.

APPENDIX III

(See Bara 6 of Report)

THE WEEKLY "AINA"

Grams "Aina Weekly"

Telephone: 2372

The Most popular weekly of Jammu & Kashmir

Editor: S. A. Shamim

Ref. No.

Srinagar (Kashmir).

Dated November 24th, 1966

To,

Shri M. C. Chawla, Deputy Secretary, Lok Sabha Secretariat, New Delhi

Dear Sir,

With reference to your letter No. 76/13/C-II/66 dated November 10, 1966 regarding the question of privilege raised in Lok Sabha against me for publishing an editorial under the caption "Yeh Naheen Hoga" in the "Aina" dated August 15, 1966, I write to say that I have not to add anything to the explanation already submitted to you on September 24, 1966.

The three sentences referred to in your latest communication are an honest expression of my views and I deny with all the emphasis at my command that I had any intention of casting any reflection on the august House, Honourable Members or the Speaker. I am sure that the Committee will be convinced of my bonafides if an accurate translation of the alleged 'objectionable' sentences was made available to it. In this connection may I refer to the report of the Rajya Sabha Privileges Committee already submitted before Rajya Sabha. In this report the Committee has said that, read as a whole, the impugned articles does not constitute a breach of privilege. The Committee has correctly translated the word "Jahil" as "ignorant" and held that it is not unparliamentary.

Thanking you,

Yours faithfully, Sd/- S. A. SHAMIM, Printer, Publisher & Editor, The Weekly Aina, Srinagar.